



IN THE HIGH COURT OF MADHYA PRADESH
AT JABALPUR

BEFORE

HON'BLE SHRI JUSTICE VIVEK AGARWAL

ON THE 27th OF MARCH, 2025

MISC. PETITION No. 1526 of 2025

SMT. LATA AGRAWAL

Versus

SHRI PAWAN KUMAR JAIN

.....
Appearance:

Shri Girish Kumar Shrivastava - Advocate for the petitioner.
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ORDER

Learned counsel for the petitioner prays for withdrawal of this petition with liberty to file fresh application before the concerned Trial Court along with all the medical documents.

Trial Court is requested to decide the application on the basis of medical documents etc. on its own merits. It is made clear that earlier order will not come in the way of the petitioner.

This Court has not expressed any opinion on the merits of the case.

With the aforesaid liberty, this petition is dismissed as withdrawn.

(VIVEK AGARWAL)
JUDGE